LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos. 7851-7853]

[Thursday, January 25, 2024/ Magha 05, 1945 (Saka)

No. 7851 Table Office

No 'Zero Hour' on 31st January and 1st February, 2024

Members are informed that owing to Address of President to both Houses assembled together on 31st January, 2024 and presentation of Interim Union Budget (2024-2025) on 1st February, 2024, there will be on 'Zero Hour' on 31st January and 1st February, 2024.

Members are also informed that Matters of Urgent Public Importance raised during 'Zero Hour' will be taken up from 2nd February, 2024. However, it is for kind information of members that to raise Matters of Urgent Public Importance during 'Zero Hour' on Friday, the 2nd February, 2024, they may table notices from 1000 hours on Thursday, the 1st February, 2024 to 0900 hours on Friday, the 2nd February, 2024 either online through e-portal or manually in the Parliamentary Notice Office (PNO), Room No. G37, Ground Floor, Parliament House of India (New Building of Parliament and all such notices so received will be balloted on Friday, the 2nd February, 2024 soon after 0900 hours.

Kind cooperation of Hon'ble Members is solicited.

No. 7852 Table Office

Process to submit notice and procedure for raising Matters of Urgent Public Importance after Question Hour i.e. during 'Zero Hour'

Hon'ble members are informed that an e-portal has been put in place to facilitate members to submit their notices online to raise matters of Urgent Public Importance during 'Zero Hour'. Members can also physically hand over the notices of 'Zero Hour' for which printed form is available in the Parliamentary Notice Office, Room No. G37, Ground Floor, Parliament House of India (New Building of Parliament). The following procedure for raising Matters of Urgent Public Importance during 'Zero Hour' shall be followed:

- (i) Notices may be given by the members from 1000 hours of a given day to 0900 hours of the Session day on which the members desire to raise their matters in the House;
- (ii) The notices received upto 0900 hours on the Session day on which the members desire to raise their matters in the House would be put to computerised ballot after 0900 hours;
- (iii) **Twenty matters**, as per their priority in the **ballot**, may be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters <u>may</u> be allowed to be raised on the basis of their importance <u>at the discretion of Hon'ble Speaker</u>;